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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NEW DELHI, the 20 Sept., 1979.

NOTIFICATION  
INCOME TAX

No. 3002(F.No.404/147/TRD-Nagpur/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Sarvashri K.T.V.C Charyulu and H.L.Bhagat being gazetted officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of Shri S.N.Nilangakar as Tax Recovery Officer made under Notification No.2168(F.No.404/28/77-ITCC) dated 8.2.78 is hereby cancelled.

3. This Notification shall come into force with effect from the date Sarvashri K.T.V.Charyulu and H.L.Bhagat take over charge as Tax Recovery Officers.

Sd/-  
( H. VENKATARAMAN )  
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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ASSTT DIRECTOR OF INSPECTION  
(7.22)

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